





INSOLVENCY AND BANKRUPTCY BOARD OF INDIA in association with STATE BANK OF INDIA and INDIAN INSTITUTE OF CORPORATE AFFAIRS Announces Workshop on

"Committee of Creditors (CoC) : An Institution of Public Faith"



he Insolvency and Bankruptcy Code, 2016, envisages marketled solutions to address insolvency. It offers resolution, wherever possible, and liquidation, wherever required, of the firm. When the firm fails to service the debt, the control of the firm shifts to creditors, represented by a committee of creditors (CoC), for resolving insolvency. While the Code has classified creditors into financial and operational creditors, it has given only financial creditors the powers to decide the fate of all the classes of creditors.

In line with the spirit of the Code, CoC must pursue resolution and avoid recovery, liquidation, or sale of the firm. While pursuing resolution, it must maximise the value of the firm for the benefit of all stakeholders. Thus, the success of the whole process under the Code depends on the prudence and better understanding of the Code by CoC and every stakeholder.

OBJECTIVE

The objective of the workshop is to contribute to understanding of the requirements of the Code that CoC must:

- a. Discharge its statutory duties and responsibilities with utmost care and diligence;
- b. Have the capability and motivation to take business decision in terms of generating competitive resolution plans and approving the best among them and thereby avoid recovery, sale or liquidation;
- c. Be willing to restructure the liabilities of the CD, to the extent expedient, both in terms of value and timing; and
- d. Must consider and balance the interest of all stakeholders, in a resolution process.

DELEGATES

This workshop is intended for top management and senior level officers (GM and above) of major Scheduled Commercial Banks, who constitute the most important policy determinants affecting the approach of major financial creditors towards their role in CoC.

SPEAKERS



Mr. Abizer Diwanji (Partner, EY)



Ms. Anshula Kant (MD, SBI)



Mr. Cyril Shroff (Managing Partner, CAM)



Dr. M.S. Sahoo (Chairperson, IBBI)



Mr. Manish Agarwal (Partner, KPMG)



Mr. N.S. Vishwanathan (Deputy Governor, RBI)



Mr. Rajnish Kumar (Chairman, SBI)



Mr. Rashesh Shah (Chairman, Edelweiss)



Dr. Sameer Sharma, IAS (DG, IICA)



Mr. Sanjeev Krishan (Private Equity and Deals Leader, PwC India)



Mr. Vijay Kumar V Iyer (Partner, Deloitte India)

NOMINATION AND REGISTRATION

There is no registration fee for the programme. However, the invitee organisations need to nominate not more than two delegates for the Workshop and confirm their participation in advance at **workshop.ip@ibbi.gov.in** by 10th February 2019. All participants shall have to make their own traveling/boarding arrangements.

VENUE

State Bank of India, Local Head Office – Annexe Building, Synergy C-6, G Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051

SCHEDULE

Session

DAY 1 – 15th February 2019	
10.00 -11.15	Inauguration and Expectation Sharing
11.45 - 01.15	Effective Participation, Due Diligence, Relationship with RP and Other Stakeholders, Speeding up Processes
02.15 - 03.45	Maximisation of Value of Assets of the Corporate Debtor; Insolvency Resolution: Resolution Plan, Recovery, Liquidation, Sale or Any Other Options? Avoidance of Transactions & Forensic Audit
04.15 - 05.30	Information Memorandum, Invitation of Expression of Interest, Evaluation Matrix and Request for Resolution Plans
DAY 2 – 16th February 2019	
10.00 -11.15	Developing Markets for Interim Finance, Resolution Plans and Liquidation Assets
11.45 - 01.15	Consideration and Approval of Resolution Plans: Viability and Feasibility of Resolution Plans; Duty of Care for Others (Shareholders, Operational Creditors, Employees, Government, Society) and Transparency in Decision Making
02.15 - 03.45	Post-Resolution: Implementation of Resolution Plan, Sale as Going Concern
04.15 - 05.30	Role and Responsibilities of CoC vis-à-vis Objective of the Code; Emerging Jurisprudence

For more information, please contact:

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भारतीय दिवाला और शोधन अक्षमता बोर्ड

Insolvency and Bankruptcy Board of India